

1	2	3
Maharashtra	3	84
Meghalaya	1	5
Mizoram	1	5
Manipur	1	10
Nagaland	1	5
Punjab	1	34
Rajasthan	1	22
Tripura	1	5
Tamil Nadu	9	186
Uttar Pradesh	6	82
West Bengal	4	86
Andaman & Nicobar Island	1	5

Statement-II

Details of Augmentation in Bottling Capacity

State	Existing Bottling capacity in TMTPA	Augmenteed Bottling capacity in TMTPA
Bihar	44	88
Haryana	76	152
Kerala	18	22
Madhya Pradesh	44	88
Rajasthan	20	44
Delhi	25	88
U.P.	61	116
Maharashtra	44	88
Jammu & Kashmir	20	26
Punjab	13	26

HBJ Pipeline

1822. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government had decided to cut 20 percent gas allocation to several fertilizer plants getting supplies from HBJ pipeline;

(b) if so, the reasons therefor;

(c) whether the cut in allocation of gas to fertilizer plants is going to affect fertilizer industry;

(d) if so, whether the Government propose to reconsider their decision; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) The availability of gas along the HBJ pipeline is less than the total demand. Supplies are accordingly regulated through Action Plans drawn up from time to time.

(c) to (e) The feedstock requirements of fertilizer plants along the HBJ pipeline are being met. Action has also been taken to further increase the supplies.

Removal of Unauthorised Construction

1823. DR. BALIRAM : Will the PRIME MINISTER be pleased to refer to the reply given to the Unstarred Question No. 1829 regarding encroachment of land by petrol pump owners on December 4, 1996 and state :

(a) whether land from these petrol pump owners who had resorted to unauthorised constructions has been taken back or the unauthorised construction demolished;

(b) the names of petrol pumps where unauthorised construction has been demolished;

(c) the names of petrol pumps where unauthorised construction is to be removed;

(d) the reasons for not demolishing the unauthorised construction, so far; and

(e) the time by which unauthorised construction will be removed ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e) The sealing-cum-demolition order in respect of two petrol pumps has been passed by the DDA for demolition operation. The final show-cause notices have been issued in respect of 53 petrol pumps by the Land & Development Office. Re-entry orders have been issued in 17 cases and now eviction proceedings under the Public Premises Eviction Act are pending in the Court of Estate Officer.

Foreign Assistance

1824. DR. M. JAGANNATH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Andhra Pradesh has submitted a project report for foreign assistance to

undertake water supply and underground drainage system in various towns including the Rajahmundry;

(b) if so, the details thereof; and

(c) the details of negotiations in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) No such proposal has been received as yet from the Government of Andhra Pradesh.

(c) Does not arise.

Illegal Constructions

1825. PROF. AJIT KUMAR MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the illegal constructions work going on next to Qutab;

(b) if so, whether the Government have made any inquiry into it; and

(c) if so, the outcome thereof and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c) The D.D.A. has reported that during the last two months it has booked 18 cases of unauthorised construction in Development Area No. 174 for action under the Delhi Development Act. In 17 cases the competent authority has already passed demolition orders after following the due process of law.

Employment Opportunities

1826. SHRI T. GOPAL KRISHNA : Will the PRIME MINISTER be pleased to state :

(a) the schemes launched by the Ministry for generating employment opportunities;

(b) the details thereof, State-wise; and

(c) the total amount spent during the past two years for implementing the above schemes and the results achieved ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) The Ministry of Urban Affairs & Employment is implementing two Centrally sponsored urban employment schemes,

namely, Nehru Rozgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty eradication Programme (PMI UPEP)

NEHRU ROZGAR YOJANA (NRY) : was launched in October, 1989 with the objective of providing employment opportunities to the unemployed and underemployed urban poor living below the poverty line. The employment contemplated is of two types; self employment through setting up of micro enterprises, and wage employment through creation of useful public assets in low income neighbourhoods. N.R.Y. scheme is being implemented in all urban settlements (except Cantonment Boards) in all the States of the country.

PMI UPEP : was launched in November, 1995. It seeks to address the economic, social and physical conditions of the urban poor in small towns with a multi-pronged, whole-town integrated approach. The programme is applicable in 342 UAs and 72 Hill District towns in 27 States/UTs. The objective of the programme include employment generation and skill upgradation, shelter upgradation and environmental improvement, achievement of social sector goals, community empowerment and convergence through sustainable support system etc.

(c) NRY : The total amount spent during the last two years under N.R.Y. and results achieved are as under :-

Scheme	Amount Spent during 1994-95 to 1995-96 (Rs. in lakhs)	Result Achieved	
		No. of beneficiaries assisted to set up micro-enterprises (in lakhs)	No. of man days of work generated (in lakhs)
SUME	6134.70	2.50	N.A.
SUWE	7844.90	N.A.	105.49

PMIUPEP : Rs. 105.80 crores has been released to the States/UTs for the year 1995-96. Most of the States are in the preliminary stages of implementation of the programme. As per the preliminary reports received from States, physical progress as under has been achieved :-

- (i) House to house survey has been completed in 213 towns.
- (ii) Towns-wise project reports have been prepared in 217 towns.
- (iii) 20775 applications under the self-employment component have been forwarded to Banks, out of which 3080 cases have been approved.